

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, MEWAT

ORDER:

In view of letter No. 80/RG/Spl./Misc dated 17.04.2021 of the Hon'ble Punjab and Haryana High Court, Chandigarh and the recent upsurge in numbers of COVID-19 cases in the District and the fact that 03 Officers and more than 25 officials of this Sessions Division have been tested positive for COVID-19; and further to safeguard Judicial Officers, Advocates & their Clerks, Court officials & Litigants at large and in view of overall assessment of prevailing local conditions of intensity of COVID-19 and instructions of Hon'ble High Court issued vide letter No.46 RG/Spl.Misc dated 08.01.2021, further restrictions are required. Accordingly, in continuation & partial modification of order dated 16.04.2021 of undersigned, the following decisions have been taken to avoid the spread of pandemic coronavirus (COVID-19) w.e.f. 29.04.2021 till further orders:

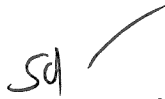

- (i) Only urgent nature of cases i.e. bail matters, stay matters, superdari matters and other connected matters shall be heard by way of virtual hearing i.e. by video conferencing, whatsapp etc.
- (ii) Undertrial prisoners shall be produced in the Courts through Video Conferencing facility. If there is any requirement of physical presence of any undertrial in any Court then specific order shall be passed by the concerned Court in that regard.
- (iii) Evidence shall be recorded only in the time bound cases by taking all safeguards to prevent COVID-19.
- (iv) All the other regular matters shall be adjourned by the Courts on daily basis. The parties or their counsel need not be present in the Court. The next date of hearing of such cases shall be uploaded in CIS by Court concerned. Cause list with adjournment date thereof shall also be displayed on Notice Board of each Court on daily basis.
- (v) Fresh files shall be received in Filing Branches at Nuh and Ferozpur Jhirka till 12:00 noon only.

- (vi) The Family Court shall hold its Court at Nuh for all the working week days including Wednesday till further orders. It shall take up only urgent matters by virtual mode, if the Presiding Officer of Family Court considers expedient in the interest of justice.
- (vii) The Camp Court at Punhana shall have its sitting at Ferozpur Jhirka only, till further orders.
- (viii) Fresh files shall be kept by Advocates/litigants directly in the boxes to be kept in the respective Filing Branches and fresh summons shall also be kept in the boxes to be placed in Nazarat Branch and so on, the applications for certified copies shall also be kept in the boxes to be kept in the respective Copying agencies.
- (ix) Advocates shall maintain the norms of social distancing and follow the MHA guidelines while appearing in the Courts in case physical hearing is urgently required.
- (x) For reducing footfall in Judicial Court Complexes at Nuh and Ferozpur Jhirka, the staff/officials shall work at 50% strength in the Courts/offices and remaining 50% shall work from home on rotation basis to be determined by the Presiding Officer of the Courts. The said staff working from home shall make themselves available as and when their services are required. No official shall leave the station without prior permission.

The guidelines/advisory and other SOPs issued by the Government of India and State Government from time to time as well as instructions contained in letter No.110 Spl.E.II/L.80 (a) dated 08.02.2021 of the Hon'ble Punjab and Haryana High Court, Chandigarh shall be followed strictly.


All concerned be informed accordingly.

Dated: 28.04.2021


District and Sessions Judge,
Mewat 

Endorsement No. 1113 10.2 Dated 28.04.2021

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in this Sessions Division including CJM-cum-Secretary, DLSA, Mewat.
3. The Deputy Commissioner, Nuh.
4. The Superintendent of Police, Nuh.
5. The District Attorney, Nuh.
6. The Superintendent, District Jail, Bhondsi (Gurugram).
7. The Civil Surgeon, Nuh.
8. The Presidents, Bar Associations, Nuh and Ferozpur Jhirka.
9. The System Assistant with the direction to upload the order on the website of this office.


District and Sessions Judge,
Mewat